approvals for the project to avoid post-bid delays and litigations, Exit for Equity Investors, Premium re-schedulement, Securitization of road sector loans, Mutual termination/Cancellation of awarded road projects and re-bidding, Close coordination with other Ministries, Revamping of Dispute Resolution mechanism, harmonious substitution of Concessionaire, getting Reserve Bank of India (RBI) to treat road sector loans as secured frequent reviews at various levels etc. Apart from these steps, Government has decided to adopt new variants of PPP model like Hybrid Annuity Model to attract bidders for new projects

**Ban on old vehicles by NGT**

1665. SHRI SALIM ANSARI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has seen the orders of National Green Tribunal (NGT) banning plying of old vehicles in Delhi and NCR to curb pollution;

(b) whether banning of old vehicles would lead to unemployment besides price rise of commodities;

(c) if so, what action plan Government has in place to deal with the orders of NGT; and

(d) whether all Transport Departments would also return one time road tax collected at the time of registration and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) Yes, Sir.

(b) and (c) In view of non-availability of data, it is not feasible to infer that banning of old vehicles will lead to unemployment and price rise of commodities. Ministry of Road Transport and Highways has filed an application in the NGT for stay of operation of the orders dated 26.11.2014 and 07.04.2015 and give reasonable time of 6 months for suggesting measures for addressing pollution concerns.

(d) No, Sir. As road tax is collected for 10 years in NCT, the question does not arise.

**Fact finding committee to see development work in Kalahandi**

1666. SHRI D. BANDYOPADHYAY : Will the Minister of RURAL DEVELOPMENT be pleased to state :

(a) whether in the perpetually food deficit districts of Kalahandi in Odisha one NGO has started a massive programme of development including implementation of the Forest Rights Act; and